

I/186157/2023

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**Jammu, 28th February, 2023**

**S.O102.**—In exercise of the powers conferred by sub section (1) of section 22 of the National Investigation Agency Act, 2008 and in partial modification of notification S.O 29 of 2023 dated 11-01-2023, the Government hereby notifies the Court of Additional District and Sessions Judge (Fast Track Court), Kupwara as Special Court for district Kupwara for the purpose of trial of offences under the Unlawful Activities Prevention Act, 1967.

By Order of the Lieutenant Governor.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No: Law-Jud/128/2022-10(Part-I).

Dated.28 -02-2023.

**Copy to:**

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 2290/RG/GS dated 06-02-2023.
4. Additional District and Sessions Judge (Fast Track Court), Kupwara.
5. District Magistrate, Kupwara.
6. Sr. Superintendent of Police, Kupwara
7. Director, Archives, Archaeology and Museums, J&K, Jammu.
8. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
9. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
10. In-charge Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c).
12. Concerned file.

**(Reyaz Ali Bhat)**  
**Assistant Legal Remembrancer**

*Reyaz Ali Bhat*  
*28-02-23*  
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*28-02-2023*